

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 167/MP/2013

- Subject : Petition under section 66, 79 and other applicable provisions of the Electricity Act, 2003 read with Regulations 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognitions and issuance of Renewal Energy Certificate for renewal energy generation) Regulations, 2010 for directions and orders as considered appropriate to National Load Despatch Centre, on the issue of renewable Energy Certificate to the petitioner.
- Date of hearing : 19.12.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Urjankur Shree Datta Power Co. Ltd., Mumbai
- Respondents : National Load Despatch Centre, New Delhi
Maharashtra State Electricity Transmission Co.Ltd.
- Parties present : Shri Sampada Narang, Advocate for petitioner
Shri Arjun Krishnan, Advocate for NLDC
Shri Shailendra Verma, NLDC
Shri Minaxi Garg, NLDC
Shri Jayant Kulkarni, MSLDC

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the respondents have not file reply so far and requested to adjourn the matter. In response, learned counsel for NLDC and the representative of MSLDC submitted that the replies to the petition have already been filed and copy to the replies has been served on the petitioner. Learned counsel for NLDC handed over the copy of the reply to the learned proxy counsel for the petitioner.

2. The Commission directed SLDC, Maharashtra to serve copy of the reply to the petitioner immediately.

3. The Commission directed the petitioner to file its rejoinder by 10.1.2014 with an advance copy to the respondents.

4. The petition shall be listed for hearing on 13.2.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)